

CENTRAL ADMINISTRATIVE TRIBUNAL, CALCUTTA BENCH,  
KOLKATA

C.P.C. No. 114/2002 in OA No. 302/1996

Date of Order: 24.02.2005

**Present:** Hon'ble Mr. J.K. Kaushik, Judicial Member.  
Hon'ble Mr. M.K. Misra, Administrative Member.

Subal Ch. Paul & Ors.

Versus

Sri Subir Dutta, Secretary, Ministry of Defence, New Delhi & Ors.

For the applicants : Mr. B. Chaterjee, proxy counsel  
Mr. N.C. Chakraborty, Counsel

For the Respondents : None

ORDER

At the very outset, the learned counsel for the applicants states that the operation of the very order at Annexure 'A' has been stayed by the Hon'ble High Court of Calcutta, therefore, appropriate order may be passed in this C.P. In view of the specific submission made by the learned counsel for the applicant, the contempt petition for the time being does not subsidise and the notices already issued stands discharge. The C.P. stands deposed of accordingly. However, a liberty is given to the applicants to get the C.P. revived in case he so feels advised after the Hon'ble High Court decides the writ petition.

  
( M. K. Misra )  
Administrative Member

  
( J.K. Kaushik )  
Judicial Member